

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:668

ANSWERED ON:08.07.2009

AMENDMENT IN HUMAN ORGAN TRANSPLANTATION ACT

Laguri Shri Yashbant Narayan Singh; Vasava Shri Mansukhbhai D.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to amend the Transplantation of Human Organs act, 1994;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (c): Yes. As the Transplantation of Human Organs Act, 1994 was enacted by the Parliament in exercise of powers vested in it under Article 252(1) of the Constitution of India. To amend such a law, Article 252(2) requires that legislative Assemblies of the States should pass resolutions authorizing Parliament for the same, which have been obtained from the Legislative Assemblies of the States of Himachal Pradesh and Goa. Inter-ministerial consultations for the same is in process.